COURT NO.1

SECTION XVI

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No.5851/2024

(Arising out of impugned final judgment and order dated 19-02-2024 in CO No.4125/2023 passed by the High Court at Calcutta)

YASHOVARDHAN SINHA HUF & ANR.

Petitioner(s)

VERSUS

SATYATEJ VYAPAAR PVT. LTD.

Respondent(s)

(With IA No.59496/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 18-03-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE HON'BLE MR. JUSTICE J.B. PARDIWALA HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Ashim Sood, Adv. Mr. Siddharth Shrivastava, Adv. Mr. Nusrat Hassan, Adv. Mr. Noel Thomas, Adv. Ms. Oindrila Mukherjee, Adv. Ms. Pallavi Pratap, AORFor Respondent(s) Mr. Jayant Mehta, Sr. Adv. Mr. Ashish Choudhury, AOR Mr. Akash Agarwal, Adv. Mr. Abhishek Arora, Adv. Ms. Mansi Chaudhri, Adv.

> UPON hearing the counsel the Court made the following O R D E R

- 1 We are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution of India.
- 2 The Special Leave Petition is accordingly dismissed.
- 3 Pending applications, if any, stand disposed of.

(CHETAN KUMAR) A.R.-cum-P.S. (SAROJ KUMARI GAUR) Assistant Registrar